
(2022) 10 NCLT CK 0049

In the National Company Law Tribunal

Case No : IA Nos.89, 98, 285, 316, 351 Of 2022 In CP (IB) No.223/ALD/2018

Standard Chartered Bank

APPELLANT

Vs

M/S Jvl Agro Industries Ltd

RESPONDENT

Date of Decision : 18-10-2022

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 60(5)

Citation : (2022) 10 NCLT CK 0049

Hon'ble Judges : Harnam Singh Thakur, Member (J); Subrata Kumar Dash, Member (T)

Bench : Division Bench

Advocate : Bishwajit Dubey, Aishwarya Gupta, Shubhangi Agarwal, Mohit Chaudhary, Prakhar Mithal, Niraj Kumar Singh, Anand Chhibber, Gautam Singh, Karan Veer Jindal, Ramji Srinivasan, Orijit Chatterjee, Swati Dalmia, Yash Tandon, Megha Dugar, Shubham Raj, Ranjana Roy Gawai, Pervinder, Shikher Upadhyay

Final Decision : Disposed Of

Judgement

IA No.316/2022

The present application has been filed under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 by the Applicant/ Liquidator for early hearing of IA No.89/2022 & IA No.98/2022 in view of the order dated 30th August, 2022 passed by the Hon'ble NCLAT.

Since the matter is on regular board, so this IA No.316/2022 renders infructuous and disposed of accordingly.

IA No.351/2022

The present application has been filed under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 by the Successful Bidder for dismissal of IA No.89/2022 & IA No.98/2022 and issue the sale certificate. There is no need to issue notice or file reply to the said application because this is a consequential application to

the decision of IA No.89/2022 & IA No.98/2022.

IA No.89/2022 & IA No.98/2022

In IA No.98/2022, Learned counsel for the Applicant is directed to file the short written submissions within 10 days by serving an advance copy to the other side. Last opportunity is granted.

In the meantime, Registry of Allahabad Bench is directed to send the second copy of the entire complete paper books alongwith written submissions to the NCLT Chandigarh Bench, two days before the next date of hearing.

List IA No.89/2022, IA No.98/2022, IA No.285/2022 & IA No.351/2022 on 14th November, 2022 higher on the board.